

Telecom Regulatory Authority of India Notification

New Delhi, the 14th August, 2001

No. 310-5(17)/2001-TRAI(Econ.).

In exercise of the powers conferred upon it under sub-section (2) of the section 11 of the Telecom Regulatory Authority of India Act, 1997 to notify, by an Order in the Official Gazette, tariffs at which Telecommunications Services within India and Outside India shall be provided, the Telecom Regulatory Authority Of India hereby makes the following Order.

THE TELECOMMUNICATION TARIFF (SIXTEENTH AMENDMENT) ORDER, 2001 (6 OF 2001)

Section I

Title, Extent and Commencement

1. Short title, extent and commencement:

- (i) This Order shall be called " The Telecommunication Tariff (Sixteenth Amendment) Order, 2001".
- (ii) This Order shall come into force from the date of its publication in the Official Gazette.

Section II

2. Under Schedule VI (Internet) of the Telecommunication Tariff Order, 1999 :

- (i) The title of existing item (3) shall be deleted and substituted to read as: "Charge for Internet Leased Circuits(Shared Port Charges)".
- (ii) The title of existing item (4) shall be deleted and substituted to read as: "All other matters relevant to Internet Tariff, including dedicated ports and billing cycle".

Section III

This Order contains at Annex A, an Explanatory Memorandum to provide clarity and transparency to the tariffs specified in this Order.

By Order,

(Dr. Harsha Vardhana Singh)
Secretary-cum-Principal Advisor

Annex - A

EXPLANATORY MEMORANDUM

- 1) In the view of the tariff reports regarding Port Charges for "Dedicated Ports" it was felt necessary to clarify and amend Schedule VI of the Telecommunication Tariff Order (TTO) 1999.
- 2) Schedule VI of the TTO, 1999 specifies charges for the Internet Leased Line Ports. Item (3) of this Schedule which read as Charge for Internet Leased Circuits (Port Charges) did not specify that these tariffs were applicable only to shared ports.
- 3) Similarly, item (4) of this Schedule which reads as All other matters relevant to Internet Tariff, including billing cycle did not explicitly include the term "Dedicated Ports".
- 4) Paragraph 201 of the Explanatory Memorandum annexed to the TTO, 1999 read as : "For Internet leased circuits (port charges), the Second Consultation Paper had proposed cost based tariffs. This was done with a view to improving the viability of the private sector ISP's and enhance competition" and did not specify that these Cost Based Tariffs were applicable to Internet leased circuits (port charges), with compression. The Authority has also noted that there has been a significant increase in a competition in this segment since early 1999. Further, the applicable tariffs for shared ports that are specified above, has declined substantially over this period. Keeping in mind these developments, the Authority will give further consideration to these tariffs in its forthcoming tariff review later this year. At present , the changes introduced through this amendment is to provide clarifications to the tariff schedule applicable to port charges.